

**In the National Company Law Tribunal, Jaipur**

**IA No. 19/JPR/2018**  
**CP No. 11/JPR/2018**

**UNDER SECTION 442 OF IBC, 2013**

**In the matter of:**

**Harman Singh Arora & Ors. .... Applicant/Petitioners**

**VS.**

**Axestrack Software Solutions Pvt. Ltd. & Ors. ....Respondent**

**Order delivered on 31.08.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Pooja Nuwal, Adv.

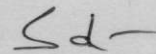
For Respondent(s) : Samay Maheshwari, Adv.

**ORDER**

Learned counsel for the petitioner is present and it is represented by the learned counsel for the petitioner that in relation to the next date of hearing which had been given in the order dated 09.08.2018 as 29.09.2018 and it happens to be a Saturday ~~only~~ and when this Tribunal is not sitting. In the circumstances since some other suitable date is required to be given and the date of hearing stands modified to 04.10.2018. Learned counsel for the petitioner further



represents that two applications has been filed in IA No. 19/JPR/2018 and IA No. 20/JPR/2018 on 30.08.2018 before this Tribunal. In relation to said applications, it is represented by the learned counsel for the respondent that the copy of these applications has not been served and in the circumstances they are not in a position to represent in relation to this applications. Learned counsel for the petitioner points that dispatch proof is available in relation to these applications at Page No.1 of the typed set filed along with the application IA No. 20/JPR/2018. Perusal of the dispatch proof discloses as to the notice having been dispatched only on 29.08.2018 and in the circumstances it is evident that the respondent could not have received and respond to these applications today when the matter is listed. In the circumstances the respondent is given two weeks time to file its reply in relation to these applications. A copy in advance of the reply be served to the learned counsel for the petitioner and petitioner to file its rejoinder to the reply of the respondent within a period of two weeks thereafter. Post the application along with main company-petition on 04.10.2018.



**(R. Varadharajan)**  
**Member (Judicial)**